



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 17<sup>th</sup> May, 2016

SRO 150 .- Whereas, on 07.11.2012, Police Station, Pampore received a written report from SI Vivek Basin of Police Component, Srinagar to the effect that they received an information through reliable source that some militants of HM outfit alongwith Arms/Ammunition intend to carry-out subversive activity at Srinagar. On this information, a naka was laid near Parimpora Bye-Pass Chowk and during the naka, one person, namely, Ab. Majeed Ganie S/o Abdul Gaffar Ganie R/o Kralnewa, Khansahib Budgam was apprehended in suspicious circumstances and during his personal search, one Chinese pistol alongwith two magazines, 22 rounds of ammunition, and an amount of Rs. 1, 80, 000/- (Indian currency) were recovered from his possession; and

Whereas, in this connection , Case FIR No. 336/2012 under sections 18, 20, 21 and 40 of the Unlawful Activities (Prevention) Act, 1967 and 7/25 A. Act was registered in Police Station, Parimpora and investigation initiated; and

Whereas, during the course of investigation, one Hilal Ahmad S/o Ab. Rehman Bhat R/o Dachan, Budgam was also found involved in the commission of offence as the amount of Rs. 1, 80, 000/- was received by him, at the behest of PoK based, Riyaz Ahmad Bhat for strengthening the banned organization HM; and

Whereas, during the course of further investigation, on the basis of statements of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under sections 18, 20, 21 and 40 of the Unlawful Activities (Prevention) Act, 1967 apart from other offence; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

